

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THURSDAY, THE SIXTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 704 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred against the Order Dated 11/03/2026 in W.P. No. 34566 of 2025 on the file of the High Court.

Between:

Khalfan Malallah Khalfan, S/o. Malallah Khalfan, Aged about 35 years, Occupation. Private Job, R/o.Al Seeb, Al Khout, Muscat-7457 Presently residing at R/o.H.No.1-6-772/A, Musheerabad, Hyderabad.

...APPELLANT/WRIT PETITIONER

AND

1. The State of Telangana, Rep. by its Principle Secretary, Home Department, Secretariat, Hyderabad.
2. The Commissioner of Police, Command and Control Centre Hyderabad, Telangana State.
3. The Deputy Commissioner of Police, Central Zone, Telangana.
4. The Station House Officer, Musheerabad.
5. The Foreigners Regional Registration Officer (FRRO), Bureau of Immigration (MHA) Govt. Of India, Sardar Vallabhai Patel Biol OCR Complex, Shamshabad, Pahadi Shareef Road, Near GMR Township (CISF Residential Quarters), Mamidipally, Shamshabad, T.S.
6. Shaista Sulthana, W/o Khalfan Mallah Khalfan, Aged about 29 years, Occ. Housewife, R/o.H.No. 1-6-74, Bholakpur, Hyderabad.

...RESPONDENTS/DEFACTO COMPLAINT

(Relation between Petitioner & defacto-complaint is husband and wife)

.....Respondents

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dated 11/03/2026 passed in W.P.No.34566 of 2025, in the interest of justice

Counsel for the Appellant: SRI. MD ABUBAKER BIN AHMED

Counsel for the Respondent Nos. 1to4: SRI MAHESH RAJE, GP FOR HOME

**Counsel for the Respondent No.5: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.704 of 2026

Dated: 16.07.2026

Between:

**Khalfan Malallah Khalfan,
s/o Malallah Khalfan
aged about 35 years, Occ: Private Job,
R/o.Al Seeb, Al Khout, Muscat -7457
Presently residing at R/o H/No.1-6-772/A,
Musheerabad, Hyderabad.**

... Appellant

AND

**The State of Telangana,
Rep. by its Principal Secretary,
Home Department,
Secretariat, Hyderabad and five others**

... Respondents

JUDGMENT:

Heard Mr. Md. Abubaker Bin Ahmed, learned counsel for the appellant/writ petitioner; Mr. Mahesh Raje, learned Government Pleader for Home, appearing for respondent Nos.1 to 4 and Mr. N. Bhujanga Rao, learned Deputy Solicitor General of India, appearing for respondent No.5.

2. Challenge to the Look Out Circular (LOC) issued against the appellant in connection with Calendar Case No.6499 of 2025, pending

before the XVII Additional Chief Judicial Magistrate at Hyderabad, in Crime No.297 of 2024 of Musheerabad Police Station, Hyderabad, at the instance of respondent No.6-complainant/wife, was declined by the learned writ Court by the impugned order dated 11.03.2026 in W.P.No.34566 of 2025, holding as under:

“Having regard to the submissions of both the learned counsel, on perusal of the material available on record and upon considering the fact that C.C.No.6499 of 2025 is pending consideration before the trial Court, this Court is of the opinion that the petitioner ought to have approached the trial Court seeking an appropriate relief. Rather, the petitioner rushed to this Court, at the premature stage, without exhausting his remedy before the trial Court. Hence, this Court is not inclined to entertain the present Writ Petition and the same is devoid of merits and liable to be dismissed.”

3. The appellant has preferred the instant appeal being aggrieved thereby.

4. However, upon hearing learned counsel for the appellant and the learned Government Pleader for Home, we are of the considered view that in the nature of the proceedings arising out of the criminal prosecution against the appellant and the ultimate relief which he seeks, a Writ Appeal under Clause 15 of the Letters Patent jurisdiction of this Court would not be maintainable.

5. Learned counsel for the appellant has questioned the impugned order of the learned writ Court by drawing the attention of this Court to

the merits of the case between the parties as, according to him, issuance of LOC was unwarranted.

6. However, since the Writ Appeal is not maintainable, we refrain from being drawn into the merits of the case.

7. Accordingly, the Writ Appeal is dismissed as not maintainable.

No costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

SECTION OFFICER

To,

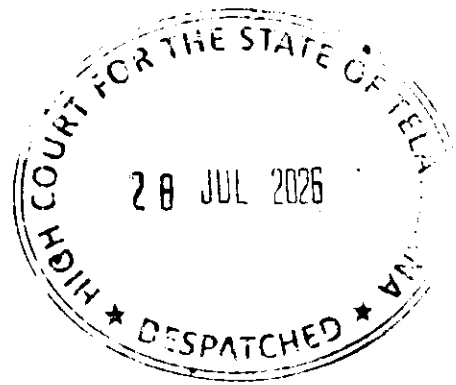
1. One CC to SRI. MD ABUBAKER BIN AHMED, Advocate [OPUC]
2. Two CCs to GP FOR HOME High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI. N. BHUJANGA RAO, DY.SOLICITOR GENERAL OF INDIA [OPUC]
4. Two CD Copies

BM
GJP
PMG.

HIGH COURT

DATED: 16/07/2026

**JUDGMENT
WA.No.704 of 2026**



DISMISSING THE WRIT APPEAL WITHOUT COSTS

⑦ PMG.
25/7/26